



2026:AHC:2364

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19490 of 2025

Audhendra Tripathi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Dwivedi, Indra Deo Mishra, Jigyasa Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Jigyasa Singh, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.
2. The case of the writ petitioner is that the writ petitioner happens to be a Sub-Inspector in Civil Police. He was transferred to Chitrakoot from GRP Line Prayagraj on 21.08.2025 and thereafter he is posted at P.S. Mau in Chitrakoot. According to the writ petitioner, his family is already stationed at Prayagraj and the the petitioner's daughter Ananya Tripathi is studying in Class-IXth in St. Mary's Convent Inter College, Prayagraj and his daughter Rudraksh Tiwari is studying in Class VIIIth in St. Joseph's College, Prayagraj. According to the writ petitioner, in Prayagraj itself, the wife of the writ petitioner along with the two children are already stationed in that regard. He submits that till the academic session, the government quarter be retained by the writ petitioner's family. It is also the case of the writ petitioner that now notices have been issued for vacation.
3. Learned Standing Counsel on the other hand submits that whatever might be, the writ petitioner may retain the quarter till 2025-26.
4. Having heard the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, by 16.01.2026 while taking all the grounds and grievances in that regard and the second respondent shall decide the same by 28.02.2026.

5. Till 28.02.2026, the petitioner shall not be evicted from the quarter in question.

6. The benefit of this order shall only be available, once the writ petitioner sticks to the timeline and he does not violates any of the conditions.

January 7, 2026

N.S.Rathour

(Vikas Budhwar,J.)